

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1924
ANSWERED ON:09.03.2010
COMPENSATION TO VICTIMS OF EXTREMISM
Mitra Shri Somendra Nath;Ramasubbu Shri S.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the compensation policy laid down in respect of those injured and kins of killed person including security forces and civilian due to extremist violence like terrorism and naxalism; and

(b) the details of persons granted compensation as per the said policy during each of the last three years and the current year including those who were injured and killed in the recent Pune bomb blast?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The "Central Scheme for Assistance to civilian victims of terrorist, communal and naxal violence" become effective in respect of terrorist and communal violence from 1st April, 2008 and from 22nd June, 2009 in respect of the cases of naxal violence. Under this scheme, a sum of Rs. 3 lakhs is provided to the next of kin of the civilians who are killed or have become permanently incapacitated due to terrorist/communal/naxal violence. In respect of security forces killed, the scheme of Security Related Expenditure (SRE) is in vogue.

The details of the financial assistance released during the year 2008-09 and 2009-10 (till 5th March, 10) under the Central Scheme for Assistance to civilian victims of terrorist, communal and naxal violence are given below:-

Financial Year	Total No. of cases sanctioned	Total amount released (Rs.)
----------------	-------------------------------	-----------------------------

2008-09	71	2.13 crore
---------	----	------------

2009-10	118	3.54 crore
---------	-----	------------

No proposal from the State Government of Maharashtra in respect of recent Pune bomb blast incident has been received so far.